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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. NO. 260/01103 OF 2014

Cuttack this the 29th day of April, 2015

**CORAM
HON'BLE MR. A.K.PATNAIK, MEMBER (J)**

Subash Chandra Lenka,
aged about 54 years,
S/o- Late Sridhar Lenka,
At:Qr. No.PWD/LA-4,
Labour Tenament, Jailroad,
P.O: Panposh, Rourkela-4,
District: Sundargarh,
Presently working as Technician Grade-I,
Under Sr. DEE/TRS/Bandhamunda,
District:Sundargarh.

.....Applicant

Advocate(s) M/s- S. K. Rath, S.P. Patra

VERSUS

Union of India represented through

1. The General Manager,
South Eastern Railway, At:Garden Rich-43,
Kolkata, West Bengal.
2. Divisional Railway Manager,
South Eastern Railway, At:Chakradharpur Division,
AT/PO/PS:Chakradharpur, Jharkhanda.
3. Senior Divisional Personnel Officer,
South Eastern Railway, At:Chakradharpur Division,
AT/PO/PS:Chakradharpur, Jharkhanda.
4. Senior Divisional Electrical Engineer(TRS),
South Eastern Railway,
At:Bandhamunda,Electric Locoshed,
AT/PO/PS: Bandhamunda, District:Sundargarh.

..... Respondents

Advocate(s)..... Mr. T. Rath

ORDER (ORAL)

A. K.PATNAIK, MEMBER (J):

Heard Mr. S.P. Patra, Ld. Counsel appearing for the Applicant and Mr. T. Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

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2. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 in which the applicant has prayed for the following reliefs:

“...to direct the Respondents to release the arrear differential salary in Grade-III from October, 1997 till 31.10.2003, Grade-II scale from 01.11.2003 to 23.02.2010 and Grade-I from 24.02.2010 to till date within a time to be stipulated by this Hon’ble Tribunal.

3. This O.A. was filed on 25.03.2015 and came up for admission on 06.04.2015 after the defects were removed by the Ld. Counsel for the applicant. On being questioned regarding the original appeal/representation preferred by the applicant, Mr. Patra sought for some time to annex such documents. Accordingly, the matter was adjourned to 13.04.2015. On the prayer made by Mr. Patra the matter was again adjourned to today. Today also Mr. Patra could not file any original appeal/representation preferred by the applicant. Mr. Patra sought leave of this Tribunal to make a fresh representation before the appropriate authorities and prayed for withdrawal of this O.A. Taking into account such a submission made by Mr. Patra, Ld. Counsel for the applicant and after hearing Mr. Rath, Ld. Standing Counsel for the Railways the O.A. is allowed to be withdrawn without expressing any opinion on the merit and the delay for preferring this O.A. Accordingly, this O.A. is disposed of being withdrawn.


(A.K.PATNAIK)
MEMBER(J)